

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**36. IA 1599/2024 in C.P. (IB)/277(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- Omkara Asets Reconstruction Private  
Limited Vs. Mrs. Durgaben Patel**  
**IN THE MATTER OF**  
**Piramal Capital & Housing Finance  
Limited**  
**V/s**  
**Mrs. Durgaben Patel**

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and  
Bankruptcy Code, 2016**

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**ORDER**

**IA 1599 of 2024:-** Counsel, Nausher Kohli appeared for the Applicant through VC. This Application is filed by the Applicant/Petitioner seeking amendment in the present Company Petition to the extent of replacing the name of the Petitioner by Omkara Assets Reconstruction Pvt. Ltd. in whose favour the debt has been assigned. A copy of the assignment deed dated 10.01.2023 is attached with the present Application which shows that the Applicant has assigned the debt. In view of the assignment, we allow the present Application and substitute the name of the Applicant i.e. Omkara Assets Reconstruction Pvt. Ltd. in place of Petitioner i.e. Piramal Capital & Housing Finance Limited. Accordingly, **IA 1599 of 2024 is allowed and disposed of.**

It has been pointed out that report of the RP has not yet been filed. Let the report of the RP be filed within a period of two weeks from today by serving an advance copy on the other side, further Respondent is directed to file reply/objection, if any, against the report of the RP at least two days before the next date of hearing. List this matter on **14.06.2024.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**